

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1720/2017
(Arising out of impugned final judgment and order dated 28/04/2016
in RP No. 477/2014 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P. AND OTHERS

Petitioner(s)

VERSUS

JAGDAMBIKA PRASAD SHUKLA

Respondent(s)

Date : 27/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vinay Garg,Adv.
 Mr. Manoj Kumar,Adv.
 Mr. Pankaj Singh,Adv.

For Respondent(s) Mr. Pankaj Kumar singh,Adv.
 Mr. Mukesh Verma,Adv.
 Mr. Pawan Kumar Shukla,Adv.
 Mr. Yash Pal Dhingra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

There shall be stay of operation of the
impugned order of the High Court in the meantime.

It is pointed out that subsequent to the
impugned order, a further order has been passed. It will
be open to the petitioners to challenge the same
separately.

(Madhu Bala)
Court Master

(Veena Khera)
Court Master